

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. O.A. 350/00374/2016

Date of order : 31.1.2017

Present : Hon'ble Ms. Jasmine Ahmed, Judicial Member

ASHTURA BIBI @ SMT. ASTARA BIBI,  
WIFE OF LATE NURUL SEIKH @ NURUL HUDA,  
AGED ABOUT 50 YEARS,  
RESIDING AT VILLAGE : SAHAPUR,  
P.O. BAIKUNTHAPUR, P.S. BARDHAMAN (SADAR),  
DISTRICT : BARDHAMAN,  
PIN : 713104

... Applicant

- V E R S U S -

1. Union of India,  
Service through the General Manager,  
Eastern Railway, 17, Netaji Subhash Road,  
Kolkata – 700 001;
2. The Divisional Railway Manager,  
Howrah Division, Howrah- 711 101

... Respondents

For the Applicant : Mr. L.M. Ghosh, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

O R D E R (Oral)

Shri L.M. Ghosh, Ld. Counsel for the applicant and Shri B.L. Gangopadhyay, Ld. Counsel for the respondents is present.

2. The case is pertaining to payment of ex-Gratia lump sum compensation to the applicant.
3. In this regard, the Ld. Counsel for the respondents states and drew my attention to page 4 of the reply filed by him and states that the applicant has not produced or supplied the documents as asked from her by the respondents vide letter dated 5.10.2015 and hence the respondents could not take any decision on

the claim made by the applicant.

4. On a query made by this Court, the Ld. Counsel for the applicant states that being an illiterate lady she has no knowledge about the said documents.

5. He prays that an order may be passed to the concerned respondents for taking a decision in this matter. Though there is already a direction to the applicant for submission of some necessary documents by the respondents vide letter dated 5.10.2015, yet the applicant is again directed to submit all the necessary documents as asked for by the respondents vide their letter dated 5.10.2015 within 15 days from today so that the respondents can take a decision on her claim. On receipt of such documents the respondents are directed to consider the claim of the applicant within 2 months from the date of receipt of such documents.

6. With this observation, the O.A. is accordingly disposed of. No costs.

7. It is made clear that nothing has been commented on the merits of the case.



(Jasmine Ahmed)  
Judicial Member

SP